

14.37 ½ hrs.

DELEGATED LEGISLATION PROVISIONS (AMENDMENT) BILL, 2004

MR. DEPUTY-SPEAKER: The House will now take up item No. 36, namely, the Delegated Legislation Provisions (Amendment) Bill.

THE MINISTER OF LAW & JUSTICE (SHRI H.R. BHARDWAJ): Sir, I beg to move:

"That the Bill to amend certain Acts to implement the recommendations of the Committee on Subordinate Legislation regarding publication and laying of rules and other delegated legislation, as passed by Rajya Sabha, be taken into consideration."

Sir, this Bill is required because certain standards have to be adopted in respect of laying provisions in the Acts. The Committee on Subordinate Legislation have been emphasising upon the concerned administrative Ministries or Departments to incorporate standard laying provisions in the Acts which do not contain them. In fact, there have been two earlier exercises. One was in 1983 wherein 50 Bills were included and another was in 1985 wherein 91 enactments were included to strengthen the procedure for laying the rules.

This Bill contains about 45 enactments which provide for laying the rules according to the recommendations of the Committee on Subordinate Legislation. This Bill was passed by the Rajya Sabha without any discussion.

Sir, I commend that this Bill may be passed likewise in this House also.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to amend certain Acts to implement the recommendations of the Committee on Subordinate Legislation regarding publication and laying of rules and other delegated legislation, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

श्री प्रमुनाथ सिंह (महाराजगंज, बिहार) : क्या यही स्थिति रोज रहेगी, ये सब काम ऐसे ही करते हैं, क्या इनका बिल बिना बहस के पास होगा? बहस करवाकर पास करा दीजिए। यह रोज टेलीफोन पर सीबीआई को उल्टे-सीधे काम करने के लिए कहते रहते हैं।

MR. DEPUTY-SPEAKER: Please sit down.

Clause 2 Amendment of certain

enactments

MR. DEPUTY-SPEAKER: The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

The Schedule was added to the Bill.

Class 1, the Enacting Formula and the long Title were added to the Bill.

SHRI H.R. BHARDWAJ : I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.
